

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 119 of 2003

Dated : This the 13th day of January, 2003

HON'BLE MR. JUSTICE S.R.SINGH, V.C.  
HON'BLE MR. D.R.TIWARI, MEMBER (A)

Narendra Nair S/o Sri Mohan Kumar Nair,  
R/o L-39, Sanjai Nagar, Sector-23, Ghaziabad.

.....Applicant

By Advocate : Shri S.Prasad

Versus

1. The Regional Provident Fund  
Commissioner Employees Provident Fund  
Organisation Sub Regional Office, IIInd Floor,  
Vikas Bhawan, Civil Lines, Meerut - U.P.
2. Enforcement Office, Office of the "Employees' Provident  
Fund Organisation, " Seva Kendra", 6-A Malibada,  
Ghaziabad, U.P.

....Respondents.

By Advocate : Shri R.Sharma

O R D E R

By Hon'ble Mr. Justice S.R.Singh, V.C.

The O.A. has been instituted for issuance of direction to the respondents to allow the applicant to work in the office and salary be paid to him regularly including the salary from June 2001 to February 2002.

2. The case of the respondents as set out in the C.A., is that applicant was appointed for specified period of 89 days vide office order number 450 dated 24.08.2000 and thereafter again vide letter no. 07 dated 03.01.2001 he was further appointed for a period of 89 days. It is alleged that thereafter no fresh order of appointment was issued and accordingly the applicant's services came to an end in May 2001. It is further alleged that the applicant has been paid his wages up to

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May 2001. However, in paragraph 8 of the C.A. it has been stated that applicant had signed and made attendance at service centre Ghaziabad even after May 2001. This, according to averments made in the C.A., was done without the knowledge of the Headquarters at Meerut. In the fact situation of the case, therefore, the C.A. is disposed of with the direction to the respondents that in case the applicant files a representation annexing thereto proof, if any, in support of his case, the competent authority shall look into the grievance of the applicant and take appropriate decision on the representation by passing a reasoned and speaking order within a period of 3 months from the date of receipt of the copy of the representation alongwith this order.

3. The C.A. stands disposed of with no order as to costs.

*[Signature]*  
Member - A

*[Signature]*  
Vice-Chairman

Brijesh/-